

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 134
IA(I.B.C)/1116(CH)2022
IA(I.B.C)/1117(CH)2022
IA(I.B.C)/967(CH)2024
In
C.P. (IB)/286(CH)2018
(Admitted)

IN THE MATTER OF:
Punjab National Bank

...Petitioner-Financial Creditor

Versus

M/s Rama Krishan Knitters Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 45(1), 66(1) IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 23.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 30.05.2024.

Sd/-

Court Officer